

CENTRAL-ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI

O.A. NO. 1963/90

DECIDED ON : 6.7.1993

Hari Raj Singh

... Applicant

Vs.

Delhi Administration & Anr.

... Respondents

CORAM :

THE HON'BLE MR. JUSTICE S. K. DHAON, V.C. (J)

THE HON'BLE MR. B. N. DHOUNDIYAL, MEMBER (A)

Shri J. P. Verghese, Counsel for Applicant

Shri A. K. Aggarwal, Counsel for Respondents

JUDGMENT (ORAL)

Hon'ble Mr. Justice S. K. Dhaon, V.C. (J) —

was

The order dated 19.4.1988 passed by the Deputy Commissioner of Police terminating the services of the petitioner. This application really forms part of a bunch of cases which has been disposed of earlier by the Tribunal. One of the cases was O.A. No. 2838/91 which was disposed of finally on 12.5.1993 by a Bench of this Tribunal consisting of one of us (Hon'ble Mr. Justice S. K. Dhaon).

2. For the reasons stated in our order dated 12.5.1993 in O.A. 2838/91, we quash the impugned order and direct that the applicant shall be deemed to be reinstated in service from the date his services were terminated. He shall also be entitled to consequential benefits. However, we make it clear that it will be open to the respondents to take action against the petitioner in accordance with law. No costs.

( B. N. Dhoundiyal )  
Member (A)

( S. K. Dhaon )  
Vice Chairman (J)

as